

Central Administrative Tribunal  
Calcutta Bench

No. MA 694 of 2000 (OA-1050/96)

Dt. 4-1-2001

Present : Hon'ble Mr. D. Purkayastha, Member (J)  
Hon'ble Mr. M.F. Singh, Member (A)

Mangal Singh Rai ..... Applicant

-Vs-

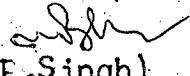
Prodyot Kr Majumdar .... Respondent

Present for the applicant ... Dr. S. Sinha  
Mr. K.F. Banerjee

Present for the respondent ...

ORDER

Heard learned advocate, Mr. K.F. Banerjee leading Dr S. Sinha. On the prayer made by the applicant for the modification of the order dated 5-3-98 passed by the Tribunal in OA No.1050 of 1996, he submits that since there was no direction regarding allotment of the year of service, respondent did not take any action regarding the year of allotment in the IFS, though respondent complied with the Judgement dated 5-3-98 of the said OA. We have considered the submission of the learned advocate. None appears on behalf of the respondent since no notice has been served on the respondent. After consideration of the submission of the applicant we find that since the respondent has complied with the directions <sup>as far as</sup> ~~in toto~~ containing in the order dated 5-3-98 of OA No.1050 of 1996, there is no necessity in passing any order. However when the applicant is aggrieved in respect of the year of allotment in the IFS, he can take up with the competent authority <sup>by making a</sup> ~~by making a~~ accordance with the rules and instructions. With this the MA is disposed of.

  
(M.F. Singh)  
Member (A)

  
(D. Purkayastha)  
Member (J)